

NATIONAL COMPANY LAW TRIBUNAL  
MUMBAI BENCH, MUMBAI

C.P No. 94/(MAH)/2013  
CA No.

CORAM:

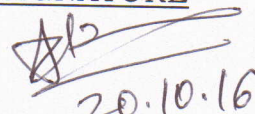
Present: SHRI B.S.V. PRAKASH KUMAR  
MEMBER (J)

SHRI V. NALLASENAPATHY  
MEMBER (T)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF  
THE NATIONAL COMPANY LAW TRIBUNAL ON 20.10.2016

NAME OF THE PARTIES: Mr. Anilkumar Poddar  
V/s.  
M/s. Responsive Industries Ltd.

SECTION OF THE COMPANIES ACT: 219 of the Companies Act 1956.

S. No.	NAME	DESIGNATION	SIGNATURE
1	Alpa Ramani	Company Secretary	 20.10.16

Order  
CA. No. 94/219/CLB/MB/MAH/2013

Respondent side is present; Applicant is called absent. Therefore, Company  
Application is dismissed <sup>for</sup> in default.

sd/-

**B. S.V. PRAKASH KUMAR**  
Member (Judicial)

sd/-

**V. NALLASENAPATHY**  
Member (Technical)